

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 24(ND)2016

IN THE MATTER OF:

**Mr. Vikrant Puri
Vs**

.... **APPLICANT / PETITIONER**

**M/s Southend Infrastructure Pvt. Ltd. &
Ors.**

.... **RESPONDENTS**

SECTION:

Under Section 397/398 of the Companies Act

Order delivered on 10.08.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER

:- Mr. A.T. Patra, Mr. Gautam Khaitan,
Advocates

For the RESPONDENT

:- Mr. Amitabh Singh, Adv. for R-2
Mr. Ashish Aggrawal, Adv. for R-6 to
11

For the Impleader

Mr. Brijender Chahar, Sr. Adv.
Mr. Ashok Kumar Sharma, Adv.

ORDER

On the request of the learned Counsel for the petitioner,
hearing is deferred to 17.08.2017.

Sd-

**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**